

6.

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/74/(IB)/2017
NAME OF THE PETITIONER(S) : EDELWEISS ASSET RECONSTRUCTION CO LTD
NAME OF THE RESPONDENT(S) : MARG LIMITED
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
-------	-------------------	-------------	-----------

REPRESENTATION BY WHOM

D. SARADHI.

Counsel for Respondent

N. SHARMILA

Counsel for petitioner

N. Sharmila

FOR S. INDUMATHIRAVI

ORDER

Counsel for the petitioner present. During the course of arguments, it has been noticed that there is no affidavit which required to be filed under Section 9(3)(b) of the IB Code-2016. Counsel for the petitioner is directed to file an affidavit to that effect before the next date of hearing. Put up on **09.06.2017 at 02.30 P.M.**

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)